

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI**

**PUBLIC NOTICE**

Scaled quotations are invited from interested parties/contractors to offer their rates towards the purchase of waste /old newspapers, magazine, raddi etc. of all District Court complexes i.e. Tis Hazari Court Complex, Rouse Avenue Court Complex, Rohini Court Complex, Anarkardooma Court Complex, Dwarka Court Complex, Saket Court Complex and Patiala House Court Complex, Delhi. Quotations in sealed envelope should be put-in latest by **03:00 PM** on **18.08.2021** in the sealed box placed in the Care Taking Branch (Central), Room no. 305, Tis Hazari Courts, Delhi quoting per kg. rate of purchase of waste paper, newspaper, magazine, raddi etc. as mentioned above.

The applicants would be required to attach a Demand Draft/ Pay Order of **5,000/-** (Rupees Five Thousand Only) (refundable) in favour of "**Principal District & Sessions Judge (HQs), Delhi**" alongwith their quotation and in absence thereof, the quotation shall not be considered. The demand draft/Pay Order will be returned back to unsuccessful applicants immediately and successful applicant after depositing the security amount

In this regard, terms & conditions and any other information can be obtained from Care Taking Branch (Central), Room no. 305, Tis Hazari Courts, Delhi and can also be viewed/checked on official website [www.delhicourts.nic.in](http://www.delhicourts.nic.in)

Scaled quotations will be opened on **18.08.2021** at **04:00 PM** in the chamber of Court Room no. 201, Tis Hazari Courts, Delhi.

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**(GIRISH KATHPALIA)**  
Principal District & Sessions Judge (HQs)  
Delhi *kt*

# कार्यालय प्रधान जिला एवं सत्र न्यायाधीश (मुख्यालय) दिल्ली

## सार्वजनिक सूचना

सभी जिला न्यायालयों जैसे तीस हजारी न्यायालय परिसर, राउज एवेन्यु न्यायालय परिसर, रोहिणी न्यायालय परिसर, कड़कड़झूमा न्यायालय परिसर, द्वारका न्यायालय परिसर, साकेत न्यायालय परिसर एवं पटियाला हाउस न्यायालय परिसर दिल्ली में पड़े बेकार/पुराने अखबार, मैग्जीन, रद्दी इत्यादि की खरीद हेतु इच्छुक पक्षकारों/ठेकेदारों से अपनी दरें आवेदित करने के लिए सीलबंद निविदाएँ आमंत्रित की जाती हैं। उक्त विवरण अनुसार बेकार कागज, अखबार, मैग्जीन, रद्दी इत्यादि की खरीद के लिए प्रति किलोग्राम मूल्य का हवाला देते हुए निविदाएँ सीलबंद लिफाफे में दिनांक **18.08.2021** अपराह्न **3.00 बजे** तक देखरेख अनुभाग (केन्द्रीय) कमरा संख्या 305, तीस हजारी न्यायालय, दिल्ली में रखे सीलबंद बॉक्स खोली जानी चाहिए।

आवेदकों को अपनी निविदा के साथ रुपये 5000/- (रुपये पाँच हजार केवल) का डिमांड ड्राफ्ट/पे-आर्डर (लौटाए जाने योग्य) संलग्न करना होगा जो "प्रधान जिला एवं सत्र न्यायाधीश (मुख्यालय), दिल्ली" के नाम देय होगा और उसके अभाव में प्रस्तुत निविदा पर किसी भी स्थिति में विचार नहीं किया जाएगा। ड्राफ्ट/पे-आर्डर असफल आवेदकों को लौटा दिया जाएगा तथा सफल आवेदकों को सुरक्षा राशि जमा करवाने के बाद लौटाया जाएगा।

इस संबंध में नियम व शर्तें तथा अन्य कोई सूचना देखरेख अनुभाग (केन्द्रीय), कमरा संख्या 305, तृतीय तल, तीस हजारी न्यायालय, दिल्ली से प्राप्त की जा सकती है तथा इन्हें कार्यालय वेबसाइट [www.delhicourts.nic.in](http://www.delhicourts.nic.in) पर देखा जा सकता है।

सीलबंद निविदाएँ दिनांक **18.08.2021** को सांय **04.00 बजे** कक्ष संख्या 201 के चैम्बर तीस हजारी न्यायालय, दिल्ली में खोली जायेगी।

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(गिरीश कठपालिया)

प्रधान जिला एवं सत्र न्यायाधीश (मुख्यालय)

दिल्ली ११

**TERMS & CONDITIONS IN RESPECT OF SALE OF WASTE/OLD NEWSPAPERS, MAGAZINE, RADDI ETC. FROM RECORD ROOMS, LIBRARY, COURT ROOMS AND BRANCHES ETC. OF ALL DISTRICT COURTS COMPLEXES, DELHI.**

That the contractor shall remove all the waste/old newspapers, magazine, raddi etc. from Record Rooms, Library, Court Rooms and Branches etc. of all District Court Complexes i.e. Tis Hazari Court Complex, Rouse Avenue Court Complex, Rohini Court Complex, Karkardooma Court Complex, Dwarka Court Complex, Saket Court Complex and Patiala House Court Complex, Delhi immediately after the call from Care Taking Branch of the respective court complexes, both by verbal or written.

That the contractor shall make his own arrangements for bags, boxes, vehicles and labour etc. that may be required for such removal.

That the contractor shall get the weight of the waste newspapers, magazine, raddi etc. from the Government authorized DHARAMKANTA in the presence of the official of the Care Taking Branch of the respective District Court Complex and deposit the full amount as per the rate (@Rs. \_\_\_\_\_ per kg) in the Care Taking Branch of the respective district court complexes. The expenditure about the weighing will be borne by the contractor. The Care Taking Branch of respective district court complexes shall deposit the amount received from the contract in lieu of the sale of waste/old newspaper, raddi etc. in the Cash Branch of the concerned court complex. Further, a copy of the challan whereby the said amount deposited in Cash Branch will be sent to the Care Taking Branch (Central), Tis Hazari Courts, Delhi for the purpose of maintaining centralized record.

That the contract will give an undertaking that he will use the aforesaid waste paper for recycling purpose only.

That on default to pay the amount, the contractor shall pay Rs. 500/- (Rupees Five hundred only) per day, in cash.

That in the absence of the lifting/removal of the waste/old newspapers, magazine, raddi etc. from Record Rooms, Library, Court Rooms and Branches etc. of all District Court Complexes i.e. Tis Hazari Court Complex, Rouse Avenue Court Complex, Rohini Court Complex, Karkardooma Court Complex, Dwarka Court Complex, Saket Court Complex and Patiala House Court Complex, Delhi by the contractor, the labour charge i.e. Rs. 1000/- for that day will be charged by the Care Taking Branch of concerned court complexes from the contractor & concerned office shall have the right to clear the waste/old newspapers, magazine, raddi etc. from Record Rooms, Library, Court Rooms and Branches etc. of all District Court Complexes at the risk/cost of the contractor.

That all bags, boxes, trolleys, vehicles, labour etc. required to remove the waste newspapers, magazine, raddi etc. from Record Rooms, Library, Court Rooms and Branches etc. of all District Court Complexes i.e. Tis Hazari Court Complex, Rouse Avenue Court Complex, Rohini Court Complex, Karkardooma Court Complex, Dwarka Court Complex, Saket Court Complex and Patiala House Court Complex, Delhi shall be engaged by the contractor at his own cost & expenses and he will not be allowed to do the sorting of waste in the premises of any District Court Complexes, Delhi.

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8. That the waste/old newspapers, magazine, raddi etc. from Record Rooms, Library, Court Rooms and Branches etc. of all District Court Complexes i.e. Tis Hazari Court Complex, Rouse Avenue Court Complex, Rohini Court Complex, Karkardooma Court Complex, Dwarka Court Complex, Saket Court Complex and Patiala House Court Complex, Delhi shall be taken by the contractor on "as is where is basis".
9. That the contract is a rate contract and no guarantee can be given as to the quantity of waste papers, which will be available during the period of contract.
10. That the security amount will deposited i.e. Rs. 10,000/- (Rupees Ten thousand only) by the contractor to the Car Taking Branch (Central), Tis Hazari Courts, Delhi for the due and faithful performance of all the obligations under the present contract.
11. That the Security deposited by the contract will be interest free.
12. That in the event of the contractor committing a breach of any terms or conditions of the contract, the office shall in addition to the other rights and powers, is empowered to cancel/terminate the contract forthwith by giving 15 days' notice in writing to contractor and forfeit the sum of Rs. 10,000/- (Rupees Ten thousand only) deposited as Security and shall in addition recover the loss occasioned by such breach. The security deposit will be returned to the contractor after completion of the contract as per rules and after settlement of all dues and outstanding amount, if any, against him.
13. That notwithstanding anything aforementioned, it shall be lawful for the office to terminate this contract at any time by giving one calendar month notice in writing (without assigning any reason) to contractor, while the contractor shall be entitled to terminate this contract by giving two calendar months' notice in writing to the office but not before expiry of four months period from issuance of contract.
14. That the contractor shall make the payment/penalty which will be imposed by the office for all damages which may be caused to any property of the office by any act/default of the contractor, his agents or servants.
15. That the contractor shall strictly abide by the security instructions/ requirement (both written and verbal) communicated to him officially by this office during the term of the Contract. The contractor will have to submit the identity proof/photograph of the agents/labourers appointed to take and remove the waste/waste paper/material. The cost of verification of antecedents of Contractor and its agents or labours shall be borne by the contractor himself and the same will be got verified by the Police concerned.
16. That the contractor shall not, without the previous consent of this office assign or subject or let out any part of work of this contract or any part thereof or any right to payment there under, or associate or entrust any other person or persons with him for the purpose of performance thereof.
17. That all disputes, differences and questions arising out of or in any way touching or concerning this agreement or subject matter thereof or the representative rights, duties or liability of the parties shall be referred to the sole arbitration of the Ld. Principal District & Sessions Judge (HQs), Delhi or any person nominated by him. The Arbitration shall be in accordance with the Arbitration Conciliation Act 1996. The arbitrator shall be entitled to enlarge the time of arbitration with consent of the parties. No part of the agreement shall be suspended on the ground of pending arbitration proceedings.

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M. K. Singh